

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT) (Ins) No. 1033 of 2020

IN THE MATTER OF:

Prasun Kumar & Ors.

...Appellants

Vs.

**EMM VEE Infrastructures (India) Pvt. Ltd.
(Through its IRP Manish Agarwal)**

...Respondent

Present:

For Appellant: Mr. Piyush Singh, Mr. Aditya Parolia, Mr. Prateek Vats, Mr. Akshay, Advocates.

**For Respondent: Mr. Abhishek Anand, IRP
Mr. Kunal Godhwani, Advocate**

ORDER

(Through Virtual Mode)

12.02.2021: On 13th January, 2021, Learned Counsel for Respondent prays two weeks' time to file its 'Reply Affidavit'.

Learned Counsel for Respondent is present.

'Reply Affidavit' filed on behalf of Learned Counsel for Respondent dated 5th February, 2021 is taken on record.

Learned Counsel for Appellant submitted that he was directed to file 'Rejoinder' to the 'Reply Affidavit', which he could not file. He prays two weeks' time. Permission accorded.

Further, both the parties are directed to file their 'Written Submissions' not more than three pages supported by relevant 'Case Law' along with their pleadings latest within two weeks.

List this matter on **4th March, 2021**.

Interim direction to continue till next date.

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Ms. Shreesha Merla]
Member (Technical)**